



**CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH**

O.A/351/780/2019

Date of Order: 18.06.2019

**Coram: Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. (Ms.) Nandita Chatterjee, Administrative Member**

Dr. Arvind, aged about 31 years, S/o Rajendra Kumar, working as Medical officer, under the Directorate of Health Services, presently posted at Primary Health Centre, Havelock – 744101.

--Applicant

-vs-

1. The Union of India,
through the Secretary to
Government of India,
Ministry of Home Affairs,
North Block, Central Secretariat,
New Delhi 110001.
2. The Lieutenant Governor,
Andaman and Nicobar Islands,
Port Blair – 744101.
3. The Chief Secretary,
Andaman & Nicobar Administration,
Port Blair – 744101.
4. The Secretary (Health)
Secretariat Building,
Andaman & Nicobar Administration,
Port Blair – 744101.
5. The Assistant Secretary (Health)
Secretariat Building,
Andaman & Nicobar Administration,
Port Blair – 744101.
6. The Director,
Directorate of Health Services,
Andaman & Nicobar Administration,
Port Blair – 744101.
7. The Assistant Director (Admn.)
Directorate of Health Services,
Andaman & Nicobar Administration,
Port Blair – 744101.

--Respondents

For The Applicant(s): MR. P.C. Das, counsel
 For The Respondent(s): Ms. T. Maity, counsel
 For The Respondent(s): Mr. R. Halder, counsel

ORDER (ORAL)

Per: Ms. Bidisha Banerjee, Member (J):

Heard ld. Counsel for both sides.

2. This O.A has been filed under Section 19 of the AT, Act 1985 seeking the following reliefs:

- "a) An order/orders directing the respondent authorities to accept the resignation tendered by the applicant on 05.03.2019 forthwith without any delay by disposing of the application submitted by the applicant dated 05.03.2019.
- b) An order /orders/direction/directions directing the respondent authorities to act in accordance with law.
- c) An order to issue directing the respondents to produce the records of the case before this Hon'ble Tribunal so that consonable justice may be done.
- d) Costs and incidentals of the application may be awarded to the applicant.
- e) Such other or further order direction or directions, as your lordships deem fit and proper in the interest of justice."

3. Ld. Counsel for the applicant submits that no decision is taken by the appropriate authorities on his resignation letter dated 05.03.2019.

4. Ld. Counsel for the respondents submits it is under consideration and an order would follow shortly. Ld. Counsel also produced a communication dated 17th June 2019 from the Director which shows that the Lt. Governor after perusal of the case has made certain observations.

5. Since the matter is to be decided by the appropriate authority, the O.A is disposed of with a direction upon the competent authority to issue an appropriate order in accordance with law, on the resignation tendered by the applicant, within 2 months from the date of receipt of a copy of this order. No costs.

(Nandita Chatterjee)
 Member (A).

(Bidisha Banerjee)
 Member (J)

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